

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 307**

IA-2677/2022

**IN**

**IB-265(ND)/2022**

**IN THE MATTER OF:**

Intec Capital Ltd.

.... Petitioner/Applicant

Vs.

Hardeep Singh

.... Respondent

**Order u/S. 95 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Dhruv Parwal, Adv.

For the Respondent : Mr. Rakesh Kumar Bajaj, Adv.

**ORDER**

**IA-2677/2022**

Ld. Counsel appearing for the Resolution Professional seeks time to file the Rejoinder to the objections filed by the Personal Guarantor.

We may note that the objections to the report filed by the Resolution Professional was served by the Personal Guarantor vide E-mail dated 04.03.2024 to the Resolution Professional, thereafter, matter was listed on 22.03.2024 and 18.04.2024. However, no adjournment was sought for by the Resolution Professional for filing any Rejoinder.

In fact, on 18.04.2024, Ld. Proxy Counsel appearing for the Resolution Professional sought an adjournment but not on the above mentioned ground. Such conduct of the Resolution Professional for dealing the matter is viewed seriously. However, in the interest of justice, we grant one-week time to enable the Resolution Professional to file Rejoinder Affidavit.

List the matter **on 15.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**